

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s).
28092-28093/2014

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 09/09/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr. Anant K. Vatsya, Adv.
 Mr. Devendra Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is complete on respondent Nos. 1 and 3 but no one has entered appearance on their behalf.

Ld. Counsel for the petitioner has failed to take fresh steps for the service of notice to the respondent No.2 despite opportunities. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.

(M V RAMESH)
Registrar